N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at Principal Seat at Bombay that :

In the event of non-availability of Court, as also in the event of Court passing an order for not placing the matter before the said Court, the Hon'ble the Chief Justice, has been pleased to approve following with effect from **Tuesday, 29th November 2022** to **Friday, 23rd December 2022 :**

The Urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** will be allowed before the Division Bench headed by the **Hon'ble Shri Justice Dhiraj Singh Thakur.**

Dated this the 28th day of November 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S. Bombay.

No.RJ-1/Regular/426/2022